

**Manufacture of disability control cars
by Marutj Udyog Limited**

1318. SHRI PUTTAPAGA RADHAKRISHNA: Will the Minister of INDUSTRY AND COMPANY AFFAIRS be pleased to state:

(a) whether the Chairman of M/s. Marut. Udyog Limited has issued a statement which appeared in the Times of India about a fortnight ago to the effect that Maruti Udyog will manufacture disability control cars for the handicapped persons; and

(b) if so, what are the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY AND COMPANY AFFAIRS (SHRI ARIF MOHD. KHAN): (a) Although no formal Press Statement was issued, possibility of manufacture of cars for handicapped persons was mentioned by Joint Managing Director, Maruti, during discussions.

(b) The need to undertake indigenuous manufacture of motor cars for use by physically handicapped persons is recognised. However, on account of low level demand for such vehicles, it has so far not been possible to work out a feasible scheme.

Setting up industries in Basti

1319. SHRI SOHAN LAL DHUSIYA: Will the Minister of INDUSTRY AND COMPANY AFFAIRS be pleased to state how many Chief Ministers of Uttar Pradesh from June 1980 till date had submitted proposals to the Central Government for establishment of major, medium and small industries for District Basti with the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY AND COMPANY AFFAIRS (SHRI ARIF MOHD. KHAN): The information is being collected and will be laid on the Table of the House.

Health Hazard Industries

1320. PROF. C. LAKSHMANNA: Will the Minister of INDUSTRY AND COMPANY AFFAIRS be pleased to state:

(a) which are the twenty industries which have been identified by the Government as health hazards;

(b) what are the comments of State Pollution Boards on these industries; and

(c) what further steps are being taken to prevent the hazardous consequences of these pollutant industries?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY AND COMPANY AFFAIRS (SHRI ARIF MOHD. KHAN): (a) to (c) Government have identified 20 industries of high polluting nature which are given in the enclosed Statement. (See below)

It has been decided that in respect of these 20 high polluting industries, the letter of intent will be converted into an industrial licence, only after the following conditions have been fulfilled:-

(1) The State Director of Industries confirms that the site of the project has been approved from the environmental angle by the competent State authority;

(2) The entrepreneur commits both to the State Government and the Central Government that he will instal the appropriate equipment and implement the prescribed measures for the prevention and control of pollution;

(3) The concerned State Pollution Control Board has certified that the proposal meets with the environmental requirements and that the equipment installed or proposed to be installed are adequate and appropriate to the requirements